

HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

FRIDAY, THE TWENTIETH DAY OF SEPTEMBER
TWO THOUSAND AND TWENTY FOUR

PRESENT

THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO

WRIT APPEAL NO: 937 OF 2015

Writ Appeal under clause 15 of the Letters Patent preferred against the order dt.26.06.2015 in W.P.M.P No.17764 of 2015 in WP.No.13537 of 2015 on the file of the High Court.

Between:

A.P. State Minorities Finance Corporation Limited, Having its registered office at 6th Floor, Razzak Manzi, Haj House, Nampally, Hyderabad- 1, Rep. by its Authorised Signatory.

...APPELLANT/RESPONDENT NO.8/RESPONDENT NO.8 IN
W.P.NO.13537/2015

AND

1. Syed Hamed Hussain Jaffery, S/o. Late Syed Asraf Jaffery, aged about 50 years, Occ: Director, State Minorities Finance Corporation, Resident of Purani Haveli, Hyderabad.

....RESPONDENT/PETITIONER/WRIT PETITIONER IN W.P.NO.13537/2015

2. The State of Telangana, Rep. by its Chief Secretary to the, Government, Secretariat Building, Hyderabad.
3. The State of Andhra Pradesh, Rep. by its Chief Secretary, to the Government, Secretariat Building, Hyderabad.
4. The State of Telangana, Rep. by its Special Secretary to, the Government, Minorities Welfare Department, Secretariat Building, Hyderabad.
5. Special Secretary to Government (FAC), Minorities Welfare Department, Government of Andhra Pradesh, A.P. Secretariat, Hyderabad.
6. Joint Secretary / Deputy Secretary to Government, Finance and Planning, Government of Andhra Pradesh, A.P. Secretariat, Hyderabad.
7. Joint Secretary / Deputy Secretary to Government, Minorities Welfare Department, Government of Andhra Pradesh, A.P. Secretariat, Hyderabad.
8. Commissioner, Minorities Welfare Department, Government of Andhra Pradesh, A.P. Secretariat, Hyderabad.

9. Prof. S.A. Shukar, Vice-Chairman / Managing Director, A.P. State Minorities Finance Corporation Limited, Having office at 5th Floor, Razzak Manjil, Haj House, Nampally, Hyderabad-1.
10. M.A Bari, Assistant General Manager-cum-Company Secretary, Having office at 5th Floor, Razzak Manjil, Haj House, Nampally, Hyderabad-1,
11. The Union of India, Rep, by its Secretary, Ministry of Law and Justice, New Delhi.

(Respondents 3 and 5 to 8 are not necessary parties)

**...RESPONDENTS/RESPONDENTS 1 TO 7 TO 11/RESPONDENTS 1 TO 7 AND
9 TO 11**

I.A. NO: 2 OF 2015(WAMP. NO: 2496 OF 2015)

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased suspend the order dt.26.06.2015 passed in WP.MP.No.17764 of 2015 in WP.No. 13537 of 2015, pending disposal of the Writ Appeal

I.A. NO: 1 OF 2016(WAMP. NO: 1382 OF 2016)

Between:

Syed Named Hussain Jaffery, S/o. Late Syed Asraf Jaffery, aged about 50 years, Occ: Director, State Minorities Finance Corporation, Resident of Purani Haveli, Hyderabad.

...PETITIONER/RESPONDENT NO.1

AND

1. A.P. State Minorities Finance Corporation Limited, Having its registered office at 6th Floor, Razzak Manzi, Haj House, Nampally, Hyderabad- 1, Rep. by its Authorised Signatory.

...RESPONDENT/APPELLANT

2. The State of Telangana, Rep. by its Chief Secretary to the, Government, Secretariat Building, Hyderabad.
3. The State of Andhra Pradesh, Rep. by its Chief Secretary, to the Government, Secretariat Building, Hyderabad.
4. The State of Telangana, Rep. by its Special Secretary to, the Government, Minorities Welfare Department, Secretariat Building, Hyderabad.
5. Special Secretary to Government (FAC), Minorities Welfare Department, Government of Andhra Pradesh, A.P. Secretariat, Hyderabad.
6. Joint Secretary / Deputy Secretary to Government, Finance and Planning, Government of Andhra Pradesh, A.P. Secretariat, Hyderabad.

7. Joint Secretary / Deputy Secretary to Government, Minorities Welfare Department, Government of Andhra Pradesh, A.P. Secretariat, Hyderabad.
8. Commissioner, Minorities Welfare Department, Government of Andhra Pradesh, A.P. Secretariat, Hyderabad.
9. Prof. S.A. Shukar, Vice-Chairman / Managing Director, A.P. State Minorities Finance Corporation Limited, Having office at 5th Floor, Razzak Manjil, Haj House, Nampally, Hyderabad-1.
10. M.A Bari, Assistant General Manager-cum-Company Secretary, Having office at 5th Floor, Razzak Manjil, Haj House, Nampally, Hyderabad-1.
11. The Union of India, Rep, by its Secretary, Ministry of Law and Justice, New Delhi.

...RESPONDENTS/RESPONDENTS

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased vacate the suspension order dated 13.10.2015 passed in W.A. No. 937 of 2015 and dismiss the above W.A. No. 937 of 2015.

**Counsel for the Appellant: SRI A. RAGHURAM,
AGP FOR THE STATE OF ANDHRA PRADESH**

Counsel for the Respondent No.1: MS. MAHATHI REDDY

**Counsel for the Respondent No.2 and 4: POTTIGARI SRIDHAR REDDY,
SPECIAL GOVERNMENT PLEADER ATTACHED TO THE OFFICE OF LEARNED
ADVOCATE GENERAL FOR THE STATE OF TELAGNANA**

**Counsel for the Respondent No.11: Ms. ANDE VISHALA, ADVOCATE FOR
SRI GADI PRAVEEN KUMAR,
DEPUTY SOLICITOR GENERAL OF INDIA**

The Court made the following: ORDER

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE J.SREENIVAS RAO

WRIT APPEAL No.937 of 2015

JUDGMENT: *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Mr. A.Raghuram, learned Assistant Government Pleader for the State of Andhra Pradesh for the appellant.

Ms. Mahathi Reddy, learned counsel for the respondent No.1.

Mr. Pottigari Sridhar Reddy, learned Special Government Pleader attached to the office of learned Advocate General for the State of Telangana.

Ms. Ande Vishala, learned counsel representing Mr. Gadi Praveen Kumar, learned Deputy Solicitor General of India for the Union of India.

2. This intra court appeal is filed against the order dated 26.06.2015 passed in W.P.M.P.No.17764 of 2015 in W.P.No.13537 of 2015.

3. Learned counsel for the parties jointly submit that the issue involved in this appeal does not survive for consideration, as the writ petition itself has been decided.

4. In view of the aforesaid submission, the writ appeal is dismissed as infructuous.

Miscellaneous applications pending, if any, shall stand closed. However, there shall be no order as to costs.

SD/- K. SAILESHI
DEPUTY REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

1. Two CCs to The Assistant Government Pleader for the State of Andhra Pradesh, High Court for the State of Telangana, at Hyderabad[OPUC]
2. One CC to Ms. Mahathi Reddy, Advocate[OPUC]
3. Two CCs to Advocate General for the State of Telangana, High Court for the State of Telangana, at Hyderabad[OPUC]
4. One CC Sri Gadi Praveen Kumar, Deputy Solicitor General of India[OPUC]
5. Two CD Copies

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HIGH COURT

DATED:20/09/2024



JUDGMENT

WA.No.937 of 2015

**DISMISSING THE WRIT APPEAL AS INFRUCTUOUS
WITHOUT COSTS.**

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